Subject: Framing of Recruitment Rules for the post of Stenographer Grade ‘D’ in Debts Recovery Tribunal – 2, Ernakulam - Seeking comments.

The Department of Financial Services proposes to frame Recruitment Rules for the post of Stenographer Grade II (earlier Stenographer Grade ‘D’) in Debts Recovery Tribunal-2, Ernakulam. In terms of Department of Personnel and Training OM No. AB-14017/61/2008-Estt. (RR) dated 13.10.2015, the proposal for framing/amendment of Recruitment Rules is required to be uploaded on the website of the Department for comments from all the stakeholders. A copy of the draft Recruitment Rules is enclosed.

2. All the stakeholders are requested to furnish their comments, if any, on the draft Recruitment Rules to this Department within one month i.e. by 27th November, 2016. Comments received after the due date will not be entertained.

(VVS Kharayat)
Under Secretary to the Govt. of India
Tel: No. 23748769

Encl: As above

To
Registrars,
All DRTs
No. 5/3/2016-DRT  
Government of India  
Ministry of Finance  
Department of Financial Services  

NOTIFICATION  

New Delhi, dated the .......2016  

G. S. R.....(E).- In exercise of the powers conferred by sub-section (2) of section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 (51 of 1993), the Central Government hereby makes the following rules regulating the method of recruitment to the post of Stenographer Grade II in Debts Recovery Tribunal – 2, Ernakulam, namely:-

1. **Short title and commencement.**— (1) These rules may be called Debts Recovery Tribunal-2, Ernakulam (Stenographer Grade II) Recruitment Rules, 2016.

   (2) They shall come into force on the date of their publication in the Official Gazette.

2. **Number of post, classification, pay level in pay matrix** - The number of said post, their classification, pay band and grade pay or pay scale attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

3. **Method of recruitment, age limit, qualifications etc.**- The method of recruitment, age limit, qualifications and other matters relating thereto, shall be as specified in columns (5) to (13) of the said Schedule.

4. **Initial Constitution.**- Persons holding the post of Stenographer Grade ‘D’ in Debts Recovery Tribunal-2, Ernakulam, on regular basis shall be, on the commencement of these rules, deemed to have been appointed as such under these rules, if such persons opt for such post within thirty days of the commencement of these rules, subject to the approval of the Presiding Officer, Debts Recovery Tribunal-2, Ernakulam. The regular service rendered by them in the post of Stenographer Grade ‘D’ before the commencement of these rules shall be taken into account for deciding their eligibility for promotion etc. to the next higher grade.

5. **Disqualifications.**- No person –

   (a) who has entered into or contracted a marriage with a person having a spouse living; or

   (b) who, having a spouse living, has entered into or contracted a marriage with any other person;

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. **Power to relax.**- Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any provisions of these rules with respect to any class or category of persons.

6. **Saving.**- Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for Scheduled Castes, the Scheduled Tribes, Other Backward Classes, ex-servicemen, persons with disabilities and other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard.
<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>Stenographer Grade II</td>
<td>* 01 One (2016) * subject to variation dependent on workload.</td>
<td>General Central Service; Group 'C'; Non-Gazetted; Non-Ministerial.</td>
<td>Pay Matrix Level 4</td>
<td>Not applicable</td>
<td>Not applicable</td>
<td>18-27 years (Relaxable for Government Servant upto 40 years in accordance with instructions or orders issued by the Central Government).</td>
<td>(i) 12th class pass or equivalent from a recognized Board or University. (ii) Skill Test Norms Dictation: 10 mts @ 80 w.p.m Transcription: 65 mts. (English) 75 mts.(Hindi) (on Manual Typewriter) or 50 mts (English), 65 mts (Hindi) (on Computer).</td>
</tr>
</tbody>
</table>

**Note:** The crucial date for determining the age limit shall be as advertised by the Staff Selection Commission.
<table>
<thead>
<tr>
<th>Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees.</th>
<th>Period of probation, if any.</th>
<th>Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.</th>
<th>In case of recruitment by promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made.</th>
<th>If a Departmental Promotion Committee exists, what is its composition?</th>
<th>Circumstances in which Union Public Service Commission is to be consulted in making recruitment.</th>
</tr>
</thead>
</table>
| Not applicable | Two years | By direct recruitment* falling which by deputation/absorption | **Deputation/Absorption**  
Officers of Central Government/State Government/Courts/ Tribunals holding: (a) analogous post on regular basis; or (ii) with five years' regular service as Lower Division Clerk Pay Matrix Level 2 or equivalent; and (b) possessing the qualifications prescribed under column 8 for direct recruits. | | **Group 'C' Departmental Promotion Committee**  
Registrar/Secretary - Chairman; Registrar (DRAT) - Member; and Recovery Officer/Assistant Registrar - Member. | Not Applicable |

*Direct recruitment through Staff Selection Commission

**Note**  
The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other Organisation/Department of the Central Government shall ordinarily not exceed three years.

The maximum age limit for deputation shall be 56 years on the last date of receipt of applications.

[F No.5/3/2016-DRT]  

(V V S Kharayat)  
Under Secretary to the Government of India